

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH : BANGALORE.

DATED THIS THE EIGHTH DAY OF DECEMBER, 1986.

Present: Hon'ble Shri Justice K.S. Puttaswamy,
Vice-Chairman,

and

Hon'ble Shri L.H.A. Rego, Member.

APPLICATION No. 1522/86(T)

(W.P. No. 15161 of 1985)

Between:

A.G. Virupakshappa,
Telephone Supervisor (O),
Telephone Exchange,
Kadur, Chickmagulur Dist.,
Hassan Division, Karnataka.Applicant.

(Shri (Dr.) M.S. Nagaraja, Advocate)

and

1. The Director of Telecommunications,
Mangalore Area,
Mangalore.
2. The General Manager,
Telecommunications,
Karnataka Circle,
Bangalore.
3. The Divisional Engineer,
(Telegraphs),
Hassan, Karnataka.Respondents.

(Shri Shailendra Kumar, Advocate)

The Application having come up for hearing today
before this Tribunal, Hon'ble Shri Justice K.S. Puttaswamy,
Vice-Chairman, made the following:

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O R D E R

Applicant by Dr.M.S. Nagaraja. Respondents by
Shri Shailendra Kumar.

2. In view of the order made by this Tribunal on 2.4.1986 in Application No. 472 of 1986 (F), since reported in 1986 ATR page 296, Dr. Nagaraja, in our opinion, very rightly prays for permission to withdraw this application.
3. Permission sought for is granted.
4. Application is dismissed as withdrawn. No costs.

Dr. S. Nagaraja
VICE CHAIRMAN

Member
MEMBER (A) 8-12-86

8/12/86
dms.